

Non-acceptance of ₹ 10 coin

1164. SHRI N. GOKULAKRISHNAN: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that many traders were not accepting ₹10 coin;
- (b) if so, the details thereof;
- (c) whether it is also a fact that the Reserve Bank of India has declared that all 14 types of ₹10 coin are legally valid; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RADHAKRISHNAN P.): (a) and (b) Yes. In some places traders and members of public have shown reluctance to accept ₹10 coins on account of suspicion about their genuineness.

(c) and (d) Reserve Bank of India (RBI) *vide* Press Release dated 20th November 2016 has advised public to accept ₹10 coins as legal tender in all their transactions without any hesitation. Another Press Release was issued by RBI on January 17, 2018 providing the details of 14 types of ₹10 coin and reiterating legal tender status of ₹10 coin of different designs.

Partial withdrawal under NPS

1165. SHRI R. VAITHILINGAM: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the Pension Fund Regulatory Development Authority has relaxed the norms for partial withdrawal under the National Pension Scheme (NPS);
- (b) if so, the details thereof;
- (c) whether the NPS subscribers who have contributed for three years can now withdraw upto 25 per cent of the corpus subject to conditions; and
- (d) whether it is also a fact that earlier the NPS subscribers were allowed to make a withdrawal from the corpus only after 10 years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) and (b) Yes, Sir. In accordance with the PFRDA (Exits and